FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **WEL INTERTRADE PRIVATE LIMITED**

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Wel Intertrade Private Limited**
2.	Date of incorporation of corporate debtor	17th February 1973
3.	Authority under which corporate debtor is incorporated/ registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U51909DL1973PTC006489
5.	Address of the registered office and principal office (if any) of corporate debtor	S- 2, 2nd Floor, Manish Chambers, L.S.C., Plot No. 6, Mayur Vihar Phase-II, East Delhi, Delhi, India, 110091
6.	Date of closure of Insolvency Resolution Process	29/09/2025
7.	Liquidation commencement date of corporate debtor	29/09/2025 (Order received on 08/11/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	**IP Kailash Shah** Reg. No.: IBBI/IPA-001/IP-P00267/2017-2018/10511
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 505, 21st Century Business Center, Near World Trade Centre, Ring Road, Surat, Gujarat – 395002. Email: ipktshah@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 505, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat-395002. Email: liq.wipl@gmail.com
11.	Last date for submission of claims	08/12/2025

Notice is hereby given that the National Company Law Tribunal, New Delhi Special Bench has ordered the commencement of liquidation of Wel Intertrade Private Limited on 29/09/2025 (Order received on 08/11/2025).

The stakeholders of Wel Intertrade Private Limited are hereby called upon to submit their claims with proof on or before 08/12/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

KAILASH THANMAL SHAH * INSOLVENCY PROFESSIONAL * IBBI/IPA-001/ IP-P00267/ 2017-18/10511

IP Kailash Shah

Date: 12-11-2025
Place : NEW DELHI

Liquidator in the matter of Wel Intertrade Private Limited
IBBI Reg. No IBBI/IPA-001/IP-P00267/2017-2018/10511
AFA Valid upto: 31/12/2025